ITEM NO.62 COURT NO.13 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No.1425/2025

AMIT KUMAR & ORS.

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[HEARD BY : HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.].....[MS. APARNA BHAT, AMICUS CURIAE]

Date: 13-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) :

Mr. Mehmood Pracha, Adv.

Mr. R. H. A. Sikander, AOR

Mr. Jatin Bhatt, Adv.

Mr. Sanawar, Adv.

Mr. Kshitij Singh, Adv.

Ms. Nujhat Naseem, Adv.

Mr. Sikander, Adv.

Mr. Chirag Verma, Adv.

For Respondent(s) :

Ms. Mrinal Gopal Elker, AOR

Ms. Chhavi Khandelwal, Adv.

Mr. Mukul Rohatgi, Sr.Adv.

Sanjeevi Seshadri, Adv.

Mr. Akshay Agrawal, Adv.

Mr. Utkarsh Joshi, AOR

Mr. Kunal Mimani, AORE

Mr. Prashant Alai, Adv.

Mr. Brijender Chahar, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Mr. Abhijit Pandove, Adv.

Mr. Amit Sharma Ii, Adv.

Mrs. Bani Dikshit, Adv.

Mr. Varun Chugh, Adv.

Mr. Gaurang Bhushan, Adv.

Ms. Aparna Bhat, Sr. Adv.

Mr. Mayank Sapra, AOR

Ms. Lalima Das, Adv.

Ms. Karishma Maria, Adv.

UPON hearing the counsel the Court made the following O R D E R $\,$

- 1. So far as the student who committed suicide at IIT, Kharagpur is concerned, we are informed that the FIR was lodged after four days from the date of suicide. The student committed suicide on 4-5-2025 whereas the FIR was lodged on 8-5-2025 and that too only when this Court on 6-5-2025 enquired whether the FIR had been lodged or not.
- 2. We want to know from the Management of the IIT, Kharagpur, why it took 4 days for them to lodge the FIR. Why the FIR was not lodged on the very same day?
- 3. Let a responsible officer from the IIT, Kharagpur, personally remain present before this Court and make us understand about this lapse. We also direct the Officer-in-charge of the concerned Police Station to personally remain present before this Court.
- 4. So far as the second incident of suicide at Kota, Rajasthan is concerned, Mr. Mukul Rohatgi, the learned Senior counsel has appeared for the Institute. We permit Mr. Rohatgi to file an appropriate reply. According to Mr. Rohatgi, the student was residing with her parents and the institute was only imparting coaching to the student to prepare her for the NEET (UG).
- 5. Be that as it may, we would like to know why the Police itself did not register the FIR in line with our judgment.
- 6. Let the reply come on record.
- 7. Ms. Aparna Bhat, the learned Amicus Curiae submitted that some further directions are required to be issued in this regard.
- 8. As and when a request is made by the Chairperson of the National Task Force, namely Justice S. Ravindra Bhat, for disbursement of a particular amount, the Registry shall at the earliest disburse the amount in favour of the National Task Force.
- 9. Post on 23-5-2025.

<u>IA 121345/2025:-</u>

- 1. There is one application filed by the Task Force seeking extension of time to file the interim report.
- 2. The Task Force has already undertaken the necessary exercise and is working on various issues.
- 3. We grant an extension of 8 weeks from 24-7-2025 to file the interim report.
- 4. The application is disposed of in above terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)